

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 21024/2021
(Arising out of impugned final judgment and order dated 29-09-2021
in SAD No. 511/2019 passed by the High Court of Judicature at
Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 62281/2022 - EXEMPTION FROM FILING O.T. AND IA No.
167810/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Uday Aditya Banerjee, Adv.
Ms. Shreya Bhojnagarwala, Adv.
Ms. Shubhangi Pandey, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. S.K. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
respondents seeking an adjournment, matter is adjourned for three
weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR